

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 888 of 2012

(Arising out of Order-in-Original No. 02/2012-ST dated
12/01/2012 passed by CCE,C&ST, Thiruvananthapuram)

TRIVANDRUM CLUB

PB NO.2204, VAZHUTHACAUD,
THIRUVANANTHAPURAM,KERALA695010

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
TRIVANDRUM**

NULL T.C.NO.26/334(1&2),
I.C.E BHAVAN,PRESS CLUB ROAD,
TRIVANDRUM - 695001
KERALA

Respondent(s)

Appearance:

None

Shri Rama Holla, Superintendent(AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20290 / 2020

Date of Hearing: 11/03/2020

Date of Decision: 11/03/2020

Per : Bench

Vide the letter dt. 19/02/2020, the appellant submitted that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated

Committee and they are withdrawing their appeal. Prayer is accepted.
The present appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **11/03/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...